COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>IA NOS. 777 & 778 OF 2018 IN</u> <u>DFR NO. 2100 OF 2018</u>

Dated: <u>12th July, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Golden Hatcheries & Ors. ... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Parinay Deep Shah

Ms. RItika Singhal

Counsel for the Respondent(s) : Mr. Sriranga S.

Ms. Sumana Naganand Ms. Pratiksha Mishra Mr. Mayank Krshirsagar Mr. Balaji Srinivasan for R-2

ORDER IA NO. 777 OF 2018 (leave to file the appeal) IA NO. 778 OF 2018 (delay in filing the appeal)

Learned counsel, Mr. Sriranga S. accepts notice on behalf of Respondent No. 2.

Learned counsel appearing for the Appellant is directed to serve appeal paperbook to the learned counsel appearing for Respondent no.2 during the course of the day.

Learned counsel appearing for the Appellant submitted that affidavit of service shall be filed during the course of the day.

Learned counsel appearing for the Respondent No.2 prays for one week's time to take necessary instructions for filing reply in IA No.778 of 2018 (delay in filing the appeal).

Submissions made by learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No.2, as stated above, are placed on record.

List the matter on <u>23-7-2018</u> to enable learned counsel for the Respondent No.2 to take necessary instructions for filing reply in IA No.778 of 2018 (delay in filing the appeal).

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

Bn/pr